

MANIPUR



GAZETTE

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**GOVERNMENT OF MANIPUR
SECRETARIAT : LAW & LEGISLATIVE AFFAIRS DEPARTMENT**

**NOTIFICATION
Imphal, the 5th April, 2006**

No. 2/7/2006-Leg/L.—The following Act of the Legislature of Manipur which received assent of the Governor of Manipur on 3-4-2006 is hereby published in the Official Gazette:

**THE SALARIES AND ALLOWANCES OF SPEAKER AND DEPUTY
SPEAKER OF THE LEGISLATIVE ASSEMBLY (MANIPUR) AMENDMENT
ACT, 2006
(Manipur Act No. 4 of 2006)**

**AN
ACT**

further to amend the Salaries and allowances of Speaker and Deputy Speaker of the Legislative Assembly (Manipur) Act, 1972.

Be it enacted by the Legislature of Manipur in the Fifty-seventh year of the Republic of India as follows:-

1. Short title and commencement.—(1) This Act may be called the Salaries and Allowances of Speaker and Deputy Speaker of the Legislative Assembly (Manipur) Amendment Act, 2006.

(2) It shall come into force from the date of its publication in the official Gazette.

2. Substitution of section 3.—For section 3 of the Salaries and Allowances of Speaker and Deputy Speaker of the Legislative Assembly (Manipur) Act, 1972 (hereinafter referred to as the Act), the following shall be substituted, namely,—

“3. Salaries and allowances of Speaker.—The Speaker shall be paid such salary and allowances as are provided for a Minister other than the Chief Minister, Deputy Chief Minister and Minister of State under the Salaries and Allowances of the Ministers (Manipur) Act, 1972.”

3. Substitution of section 5.—For section 5 of the Act, the following shall be substituted, namely,—

“5. Salaries and allowances of Deputy Speaker.—The Deputy Speaker shall be paid such salary and allowances as are provided for a Minister of State under the Salaries and Allowances of Ministers (Manipur) Act, 1972.”

4. Substitution of section 9.—For section 9 of the Act, the following shall be substituted, namely,—

“9. Vehicle and housing loan.—The Speaker and the Deputy Speaker shall be entitled to a vehicle/housing loan upto a maximum of Rupees ten lakhs which shall be recoverable from their salaries with interest by the Government during the term of their offices as may be prescribed:

Provided that if the Speaker or the Deputy Speaker ceases to hold his office, the outstanding loan shall be recoverable from the salary receivable as a Member and remaining balance, if any, from his pension.”

TH. KAMINIKUMAR SINGH,
Deputy Secretary (Law), Government of Manipur.